

186
BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.430/KB/2017

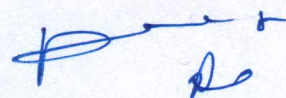
Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th December 2017, 10.30 A.M

Name of the Company	Bankat Garodia (Venktesh Udyog) -Vs-McNally Sayaji engineering Ltd		
Under Section	8 & 9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Mr. K. H. Jan. Adv.

2) Mr. Prayonjit Ry. Adv.



for the
petitioner

18/12/17

1) Mr. Rishav Banerjee, Adv.
2) Mr. Aishwarya Kumar Prasthi, Adv.

18/12/2017

Aishwarya Kumar Prasthi,
for the Respondent

3) Mr.

ORDER

Ld. Counsel for the operational creditor and the corporate debtor submitted that settlement has been arrived and in terms of settlement corporate debtor has made 50% payment and rest he is expecting within 3 days.

In view of the submissions of the parties the case is adjourned to 22/12/2017.

List it on 22/12/2017 for further order.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)